



ITEM NO.1

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 728/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MANJU

Respondent(s)

(ONLY I.A.No.83559/23 IS LISTED
IA No. 83359/2023 - GRANT OF BAIL)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Shwetank Sailakwal, Adv.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

For Respondent(s) Mr. Ram Lal Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the applicant (Manju) and
the State.

The applicant was acquitted by the High Court in
respect of offences under Sections 498-A, 304-B of the
Indian Penal Code and Sections 3 and 4 of the Dowry
Prohibition Act. The applicant has already spent more than
five and half years in detention. In our opinion, having
regard to the materials disclosed, the applicant/respondent
ought to be released on bail until final outcome of this
appeal on such terms the trial court may consider fit and
proper.

Contd..

The applicant, however, shall report to the Police Station within whose jurisdiction he resides once in a week during the period he remains on bail.

The application for bail stands disposed of in the above terms.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR